# OFFICE OF THE DISTRICT & SESSIONS JUDGE CUM SPECIAL JUDGE(PC ACT) (CBI) 11. ROUSE AVENUE COURT COMPLEX, NEW DELHI.

No.F.3(4)/R.A.C.C/Labour Courts/2022 3423) to 3448D Dated, 14th June, 2022.

## Copy forwarded digitally for information and necessary action to:-

The Registrar General, Hon'ble High Court of Delhi, New Delhi.

2. The Principal District & Sessions Judge (HQs), Tis Hazari Court, New Delhi.

### Copy forwarded digitally for information and necessary action to:-

3. Sh. Lal Singh, Ld. Presiding Officer, Labour Court-02, RACC, New Delhi.

4. Sh. Raj Kumar, Ld. Presiding Officer, Labour Court-03, RACC, New Delhi.

5. Sh. Gorakh Nath Pandey, Ld. Presiding Officer, Labour Court-04, RACC, New Delhi.

6. Sh. Sanatan Prasad, Ld. Presiding Officer, Labour Court-05, RACC, New Delhi.

7. Ms. Navita Kumari Bagha, Ld. Presiding Officer, Labour Court-07, RACC, New Delhi.

8. Sh. Tarun Yogesh, Ld. Presiding Officer, Labour Court-08, RACC, New Delhi.

Sh. Joginder Prakash Nahar, Ld. Presiding Officer, Labour Court-09, RACC, New Delhi.

10. Sh. Ankit Singla, Ld. Presiding Officer, Labour Court-10, RACC, New Delhi.

11. The Ld. Officer In-charge, Facilitation and Computer Branch, Rouse Avenue Court Complex, New Delhi.

12. The Ahlmads/Asstt. Ahlmads of the transferor/transferee Courts shall ensure that the lists of assigned cases be displayed outside the Court Rooms and public at large be notified and the files be sent to the transferee Court immediately so as to avoid any inconvenience to the lawyers and litigants. Ahlmad/Asstt. Ahlmads of the transferor Courts are also directed to provide the lists of assigned cases to the In-charge Computer Branch, Rouse Avenue Court Complex well in time and the In-charge, Computer Branch shall ensure that the same is uploaded on the website of Delhi District Court. Besides the above cases mentioned in the order, if there is any connected matter(s) left over the same be also sent to the transferee court along with the main case(s).

13. The P.S. to the Ld. Principal District & Sessions Judge-cum-Spl. Judge (PC Act) (CBI), RACC, New Delhi.

14. The Website Committee, Tis Hazari Courts, Delhi for uploading on the official website.

15. In-charge R & I with the instructions to paste the same in the Bar Rooms, RACC, New Delhi.

16. The Hony. Secretary, Delhi High Court Bar Association, Tis Hazari/Rouse Avenue/ New Delhi/Shahdara/ Rohini/Dwarka Courts and Saket Courts Bar Associations, Delhi/ New Delhi.

(Sh. Vinay Kumar Gupta)
Principal District & Sessions Judgecum-Special Judge(PC Act)(CBI)

RACC, New Delhi

COVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI LABOUT DEPARTMENT SHAM NATH MARG, DELHI-110054

F.No.Addl.LC-II/Misc./2012/LAB/2022/3/38-3/49

Dated 10/06/2022

#### ORDER

1 Vide order no.F.3(4)/R.A.C/Labour Courts/2022/2777-D dated 27.05.2022 the Hon'ble High Court of Delhi has created one Labour Court in addition to existing 09 Labour Courts. The Labour Courts have been designated as under:-

S.No.	Name of the Judicial Officers	Designation
1.	Sh. Mukesh Kumar	Presiding Officer, Labour Court-01
2	Sh. Lal Singh	Presiding Officer, Labour Court-02
3	Sh. Raj Kumar	Presiding Officer, Labour Court-03
4	Sh. Gorakh Nath Pandey	Presiding Officer, Labour Court-04
5	Sh. Sanatan Prasad	Presiding Officer, Labour Court-05
6	Sh. Ajay Goel	Presiding Officer, Labour Court-06
7	Smt. Navita Kumari Bagha	Presiding Officer, Labour Court-07
8	Sh. Tarun Yogesh	Presiding Officer, Labour Court-08
9	Sh.JoginderPrakash Nahar	Presiding Officer, Labour Court-09
10	Sh. Ankit Singla	Newly created Labour Court no. 10

- The lists of cases pending for adjudication in the Labour Court no. 1 to 9 have been received from the concerned Labour Courts.
- 3. In order to transfer and rationalize pendency of the cases and in exercise of powers conferred by section 33 B of Industrial Disputes Act (XIV of 1947) Read with the Government of India, Ministry of Labour Notification No. 11011/275-DK(IA) dated 14<sup>th</sup> April, 1975, following industrial disputes as per serial no. Mentioned in column (02) are hereby withdrawn from the court mentioned in column (01) and transferred/assigned to the courts mentioned in column (03) below:-

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Name of the Court	S.No and No. Of	
(01)		- man or min transition
(01)	cases transferred (as	
	per list of such cases	(03)
	received)	
01	(02)	
Sh. Lal Singh, POLC-	5 to 19, 49 to 100,	Sh. Raj Kumar, POLC-
Labour Court no-2	146 to 171, 201 to	Labour Court no3
	225, 251 to 304, 401	
	to 444, 555 to	
	596(total cases-258)	
Sh. Gorakh Nath Pandey	3 to 66, 105 to 236.	Sh. Joginder Prakash
POLC-Labour Court no-	499 to 561, 635 to	Nahar, POLC-Labour Court
4	740, 846 to 885, 1097	no-09
	to 1283( total cases-	
	592)	
Sh. Sanatan Prasad,	101 to 106, 201 to	Ms. Navita Kumari Bagha,
POLC-Labour Court no-	218, 263 to 361(total	POLC-Labour Court no-7
05		Tobe Bassar Court in .
Sh. Tarun Yogesh	cases-123)	
1050311	118 to 218, 319, 320	Sh. Ankit Singla POLC-
POLC-Labour Court no-	348 to 559, 604, 713	Labour Court no-10
08	to 724, 726 to 734,	
	743 to 751, 774 to	
	1697, 2554 to 2854(	
	total cases-1571)	

4. It is further directed that the transferee Labour Court shall proceed with the transferred proceeding from the stage at which they stood at the time of transfer.

This issues with the approval of Pr. Secretary (Labour)

Additional Secretary (Labour).

10/6/22

#### Copy to :-

- Ld. District and Sessions Judge-cum-special judge (PC ACT) (CBI) Rouse Avenue Courts Complex, Delhi.
- Ld. Lal Singh, POLC-Labour Court no-2, Rouse Avenue Court Complex, New Delhi
- 3. Ld.Raj Kumar, POLC- Labour Court no.-3, Rouse Avenue Court Complex, New Delhi